

(b) The Ministry has been negotiating the intellectual property provisions of the Regional Comprehensive Economic Partnership (RCEP) on the basis of the national legislations on intellectual property and the provisions of the Agreement on Trade-Related Aspects of Intellectual Property Rights (TRIPS) under the World Trade Organization (WTO).

(c) In view of (a) above, it does not arise.

Impact of enhancing FDI limits on more sectors

†322. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that investment limit of Foreign Direct Investment (FDI) has been further enhanced in fifteen more sectors;

(b) if so, the reasons therefor;

(c) whether any study has been made regarding the ill-effects of enhancement of investment limit of FDI on various sectors of indigenous industries; and

(d) whether various sectors and organisations are showing their resentment on enhancement of investment limit of FDI?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, with a view to liberalise and simplify the FDI policy, so as to provide ease of doing business in the country leading to larger FDI inflows, the Government has brought in FDI related reforms and liberalisation in 15 sectors/areas of the economy.

(c) To ensure that India remains increasingly attractive and investor-friendly investment destination, the Government reviews the FDI policy on various sectors, after having intensive stakeholders consultations with concerned Ministries/ Departments, Apex Industries Chambers and other organizations.

(d) This move of the Government has largely been welcomed by various stakeholders.

† Original notice of the question was received in Hindi.